CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 276/TT/2015

Coram:

Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Hearing : 29.04.2016 Date of Order : 30.05.2016

In the matter of:

Determination of transmission tariff for "Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT's and 2x50 MVAR switchable line reactors at Kozhikode & extension of Mysore Sub-station" under transmission systems associated with Kaiga 3&4 (2x235 MW) Project" in Southern Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And in the matter of:

Power Grid Corporation of India Ltd. 'SAUDAMINI', Plot No-2, Sector-29, Gurgaon -122 001 (Haryana).Petitioner

Versus

- 1. Karnataka Power Transmission Corporation Limited Kaveri Bhawan, Bangalore-560009
- Transmission Corporation of Andhra Pradesh Limited (APTRANSCO), Vidyut Soudha Hyderabad-500082
- Kerala State Electricity Board (KSEB) Vaidyuthi Bhavanam, Pattom Thiruvananthapuram-695004
- 4. Tamil Nadu Electricity Board NPKRR Maaligai, 800, Anna Salai Chennai- 600002



- 5. Electricity Department Government of Goa Vidyuti Bhawan, Panaji Goa- 403001
- 6. Electricity Department Government of Pondicherry Pondicherry- 605001
- 7. Eastern Power Distribution Company of Andhra Pradesh Limited P&T Colony, Seethmmadhara, Vishakhapatnam Andhra Pradesh
- 8. Southern Power Distribution Company of Andhra Pradesh Srinivasasa Kalyana Mandapam Backside Tiruchanoor Road, Kesavayana Gunta Tirupati- 517 501
- 9. Central Power Distribution Company of Andhra Pradesh Corporate Office, Mint Compound, Hyderabad- 500 063
- Northern Power Distribution Company of Andhra Pradesh Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet Warangal- 506 004
- Bangalore Electricity Supply Company Limited Corporate Office, K.R. Circle Bangalore- 560 001
- 12. Gulbarga Electricity Supply Company Limited Station Main Road, Gulbarga
- 13. Hubli Electricity Supply Company Limited Navanagar, P B Road Hubli, Karnataka
- MESCOM Corporate Office Paradigm Plaza, AB Shetty Circle Mangalore- 575 001
- 15. Chamundeswari Electricity Supply Corporation Limited New KantharajUrs Road, Saraswatipuram, Mysore-570 009......

Respondents



The following were present:-

For Petitioner: Shri V. Sreenivas, PGCIL

Shri S.S. Raju, PGCIL

Shri Rakesh Prasad, PGCIL Shri Jasbir Singh, PGCIL

Shri Angaru Naresh Kumar, PGCIL

Shri M. M. Mondal, PGCIL

Shri Vivek Kumar Singh, PGCIL

For Respondent: None

<u>ORDER</u>

The instant petition has been filed by Power Grid Corporation of India Ltd.

("the petitioner") for determination of tariff for Mysore-Kozhikode 400 kV D/C Line

along with new 400/220 kV Sub-station with 2x315 MVA ICT's and 2x50 MVAR

switchable line reactors at Kozhikode & extension of Mysore Sub-station" under

transmission systems associated with Kaiga 3&4 (2x235 MW) Project" in

Southern Regionfor 2014-19 tariff period (hereinafter referred as "transmission asset") under Central Electricity Regulatory Commission (Terms and Conditions

of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff

Regulations") for the period starting from COD to 31.3.2019.

2. The respondents are distribution licensees or electricity departments or

power procurement companies of States, who are procuring transmission service

from the petitioner, mainly beneficiaries of Southern Region.

3. The brief facts of the case are as follows:-

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- (a) The investment approval for the project was approved by Government of India vide Memorandum No. 12/12/2003-PG dated 29.3.2005 at an estimated cost of ₹58825 lakh, which included IDC of ₹3072 lakh. Subsequently, the revised cost estimate (RCE) was approved vide Memorandum No. C/CP/RCE Kaiga-3 & 4 dated 29.12.2008 at an estimated cost of ₹100716 lakh including IDC of ₹9503 lakh. Further, RCE-II was approved by Board of Directors of the petitioners company on 30.11.2015 with an estimated cost of ₹114595 lakh including IDC of ₹23827 lakh. Revised apportioned approved cost as per RCE-II for the transmission asset is ₹78804 lakh.
- (b) The scope of the instant project is as under:-

Transmission Line:

- (i) Narendra (Powergrid) Davanagere (KPTCL) 400 kV D/C line
- (ii) Mysore (Powergrid) Kozhikode (Powergrid) 400 kV D/C line
- (iii) Loop-in-loop-out (LILO) of Kolar (Powergrid) Sriperumbudur (Powergrid) 400 kV S/C line at Melakottaiyur (Powergrid).

Sub-stations:

- (i) 400/220 kV Melakottiyur (Powergrid) Sub-station (New)
- (ii) 400/220 kV Kozhikode (Powergrid) Sub-station (New)
- (iii) 400/220 kV Hiriyur (Powergrid) Sub-station (New)
- (iv) 400/220 kV Narendra (Powergrid) Sub-station (New)
- (v) 400/220 kV Mysore (Powergrid) Sub-station (New)
- (vi) 400/220 kV Davanagere (Powergrid) Sub-station (New)
- (c) KSEB submitted that the petitioner has computed RoE, Interest on loan, depreciation, O&M Expenses and Interest on working capital for 2015-16 based on anticipated COD of 15.9.2015 and hence requested the Commission to direct the petitioner to submit revised calculation based on

actual COD. In response, the petitioner submitted that it has submitted revised tariff calculations based on actual COD vide affidavit dated 22.4.2016. The revised transmission charges are as under:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Depreciation	1741.58	3883.54	3940.26	3948.41
Interest on Loan	2118.83	4455.79	4151.57	3784.21
Return on Equity	1986.03	4426.81	4490.53	4499.75
Interest on Working Capital	154.71	339.11	336.38	329.88
O&M Expenses	364.53	819.3	846.47	874.57
Total	6365.68	13924.55	13765.21	13436.82

(d) The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Maintenance Spares	118.95	122.9	126.97	131.19
O & M Expenses	66.09	68.28	70.54	72.88
Receivables	2308.04	2320.76	2294.2	2239.47
Total	2493.08	2511.94	2491.71	2443.54
Rate of Interest (%)	13.50%	13.50%	13.50%	13.50%
Interest	154.71	339.11	336.38	329.88

- 4. The annual transmission charges for the instant asset was allowed under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges vide order dated 17.12.2015. The petitioner has submitted revised tariff forms vide affidavit dated 22.4.2016.
- 5. The petitioner has served the petition to the respondents and notice of this application has been published in the newspapers in accordance with Section 64

of the Electricity Act, 2003 ("the Act"). No comments have been received from the public in response to the notices published by the petitioner under Section 64 of the Act. The hearing in this matter was held on 29.4.2016. Kerala State Electricity Board (KSEB), Respondent No. 3 and Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), Respondent No. 4, have filed their reply vide affidavits dated 14.12.2015 and 11.12.2015 respectively. The petitioner has filed the rejoinder to the reply filed by KSEB and TANGEDCO vide affidavit dated 11.5.2016. Having heard the representatives of the petitioner, respondents and perused the material on record, we proceed to dispose of the petition.

Commercial Operation Date ("COD")

- 6. The petitioner has claimed the date of the commercial operation as 16.10.2015. Regulation 4(3) of the 2014 Tariff Regulations provides as follows:-
 - **"4. Date of Commercial Operation:** The date of commercial operation of a generating station or unit or block thereof or a transmission system or element thereof shall be determined as under:

XXX

(3) Date of commercial operation in relation to a transmission system shall mean the date declared by the transmission licensee from 0000 hour of which an element of the transmission system is in regular service after successful trial operation for transmitting electricity and communication signal from sending end to receiving end:

XXX

XXX"

7. The petitioner has submitted RLDC certificate issued by SRLDC, POSOCO, vide affidavit dated 22.4.2016 in support of the claim of commercial operation in accordance with Regulation 5(2) of the 2014 Tariff Regulations indicating completion of successful trial operation. Accordingly, the commercial

operation date (COD) of the transmission asset has been considered as 16.10.2015. The tariff is worked out from COD to 31.3.2019.

Capital Cost

- 8. The petitioner has claimed capital cost of ₹72210.34 lakh as on COD. The capital cost as on COD also includes the cost of IDC, IEDC and initial spares.
- 9. Regulation 9 (1) and (2) and 10 (1) of the 2014 Tariff Regulations specify as follows:-
 - "9. Capital Cost: (1) The Capital cost as determined by the Commission after prudence check in accordance with this regulation shall form the basis of determination of tariff for existing and new projects.
 - (2) The Capital Cost of a new project shall include the following:
 - a) the expenditure incurred or projected to be incurred up to the date of commercial operation of the project;
 - b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii) being equal to the actual amount of loan in the event of the actual equity less than 30% of the funds deployed:
 - c) Increase in cost in contract packages as approved by the Commission;
 - d) Interest during construction and incidental expenditure construction as computed in accordance with Regulation 11 of these regulations;
 - e) capitalised Initial spares subject to the ceiling rates specified in Regulation 13 of these regulations:
 - f) expenditure on account of additional capitalization and de-capitalisation determined in accordance with Regulation 14 of these regulations:
 - g) adjustment of revenue due to sale of infirm power in excess of fuel cost prior to the COD as specified under Regulation 18 of these regulations;
 - h) adjustment of any revenue earned by the transmission licensee by using the assets before COD."
 - "10. Prudence Check of Capital Expenditure: The following principles shall be adopted for prudence check of capital cost of the existing or new projects:

(1) In case of the thermal generating station and the transmission system, prudence check of capital cost may be carried out taking into consideration the benchmark norms specified/to be specified by the Commission from time to time: Provided that in cases where benchmark norms have not been specified, prudence check may include scrutiny of the capital expenditure, financing plan, interest during construction, incidental expenditure during construction for its reasonableness, use of efficient technology, cost over-run and time over-run, competitive bidding for procurement and such other matters as may be considered appropriate by the Commission for determination of tariff:"

Time over-run

10. As per the investment approval, the commissioning schedule of the project is 33 months from the date of investment approval. The investment approval was accorded on 29.3.2005 and the schedule date of commercial operation was 29.12.2007, against which the asset was commissioned on 16.10.2015. Hence, there is a time over-run of 94 months and 18 days in commissioning of the asset. The petitioner has submitted below reasons for time over-run.

Row issues and delay in forest clearance

11. The petitioner submitted that after the approval of the scheme by the Standing committee, Preliminary & Detailed Survey works using Modern Survey Techniques for finalization of the most optimal techno economic route of the transmission line was taken up. The 400 kV Mysore- Kozhikode line consists of two portion i.e. Mysore-Kutta portion which passes through the State of Karnataka and Kutta-Kozhikode portion which passes through the state of Kerala. Out of total line length, 4.455 km of line passes through forest land in Karnataka and 7.66 km through Kerala. The details of forest are as shown below:-

SI. no	Name of the Forest	Forest	Circle	Length in	Area in
		Division		meters	hectare
1	Doddaharve RF	Hunsur	Mysore	515	2.678
2	Dubare RF	Madikeri	Madikeri	1285	6.682
3	Devamachi RF	Virajpet	Madikeri	2655	13.806
	Total			4455	23.166

- 12. The land acquisition for the Sub-station land at Kozhikode was completed in the year 2005. The Contracts for the construction of the line for Kerala portion and Kozhikode Sub-station and Bay extensions at Mysore were placed on 29.12.2005 and 19.1.2006 respectively. The contract for the Karnataka portion of the line was placed on 28.12.2005. Forest Clearances for the forest land in Kerala portion (Kutta-Kozhikode) was obtained on 25.6.2007. The application for the forest clearance in Karnataka portion (Mysore–Kutta) was submitted on 7.8.2004, however the state government clearance was received on 2.3.2012.
- 13. The status of construction of the Mysore–Kozhikode 400 kV D/C Line along with the New 400/220 kV Sub-station at Kozhikode is as below:-

SI	Element	Status
1	Kozhikode Substation	All works are completed by February
		2011
2	Bay Extension at Mysore for	All works are completed by January
	Mysore-Kozhikode 400 kV D/C	2010
	Line	
3	Kutta-Kozhikode Line	
4	Mysore–Kutta Line	Major ROW affected this portion of line
		and work completed on October 2015.

14. The 55 km of line passing through Kodagu (Coorg) area in Karnataka held up as the line passes through Coffee plantations/Paddy Fields. The breakup of the corridor is as below:-

Coffee Plantations - Around 12km
Paddy Fields - Around 38km

Forest Lands - 4.45km

- 15. The petitioner faced stiff resistance during detailed survey for the line in June/July 2006 in the Kodagu region from the local public and coffee planters who were opposing the line passing through their lands. The petitioner approached the Deputy Commissioner, Kodagu and it was advised to carry out the work by convincing the local people. In the meanwhile, Coorg Wildlife Society, an NGO addressed a letter to the petitioner suggesting alternate routes for the transmission line.
- 16. The Principle Chief Conservator of Forests, Bangalore, vide his letter dated 13.11.2006, in the wake of objections raised by Coorg Wildlife Society, requested that other alternate routes to be explored for the transmission line. Deputy Conservator of Forests, Virajpet Division vide his letter dated 12.12.2006 has categorically stated that the finalized route is the only route avoiding sanctuaries and national parks with diversification of barest minimum forest land.
- 17. The petitioner further submitted that they have taken up at all levels in the State and Central Government for assistance in resolving the ROW issues so that the Interstate Line of National importance could be completed. However, the local land owners were not allowing the work to progress and have approached

the Minister In-charge for Kodagu District, with a demand to change the alignment of the line vide their letter dated 23.5.2007.

- 18. As the alternate routes being suggested by locals were passing through Nagarhole Wild Life Santuary, this matter was brought up with the PCCF in the meeting held on 18.12.2007 with regard to the Forest Clearance for the project. It was once again categorically stated that the route suggested was totally ruled out.
- 19. The petitioner submitted that a meeting was convened by Deputy Commissioner, Kodagu on 7.3.2008 where it was explained that the routes proposed by the locals is not feasible. However, the locals insisted that another attempt should be made to seek permission to align the line as per the route suggested by them which passes to Wildlife Sanctuary. Deputy Commissioner also advised the petitioner to once again seek permission to route the line as suggested by local land owners.
- 20. Keeping in view the stiff resistance from local land owners, coffee planters and NGOs, the matter of alternate route was once again taken up with the PCCF for permission to route the line as suggested by the locals in the meeting convened on 12.12.2008. It was once again reiterated that routing the line through the Wild Life Sanctuary is not feasible. Further Hon'ble Minister of Energy, Government of Karnataka, instructed DC, Kodagu to facilitate the construction of the line in the review meeting dated 6.2.2009.

- 21. As per the instructions of the Hon'ble Energy Minister, Government of Karnataka, a meeting was convened by DC, Kodagu on 17.2.2009 where in the local representatives did not agree for the continuation of the project and it was decided to convene another meeting at a later date.
- 22. Subsequently, public meeting was convened on 22.8.2009 under the chairmanship of DC, Kodagu wherein the local MLA, MLCs, SP, AC, DFO, local land owners and NGO representatives participated. Local MLA and local land owners opposed the route alignment of the line and suggested another meeting to be convened under the Chairpersonship of the Hon'ble CM to obtain route alignment permission through forest area.
- 23. The petitioner has further submitted that Member (Power System), CEA, has convened a meeting on 12.10.2009 to assess the feasibility of alternative route alignment with participation from KPTCL, KSEB, SRPC and the petitioner. All the alternatives suggested by locals and NGOs were critically analyzed and it was concluded that the original alignment is the only feasible alignment and requested that the ROW issues may be solved with active intervention by Government of Karnataka. Hon'ble Chief Minister of Kerala, vide his letter dated 19.10.2009 and Hon'ble Minister of Power, Government of India vide his letter dated 6.1.2010 have requested Hon'ble Chief Minister of Karnataka to extend necessary help facilitating the completion of the project.

- 24. Hon'ble Minister of State for Power, Government of India met Hon'ble Chief Minister, Government of Karnataka on 23.6.2011 and requested assistance in facilitating the completion of the project. Hon'ble Minister of Corporate Affairs and Power, Government of India addressed a letter to Hon'ble Chief Minister, Government of Karnataka requesting necessary help in completing the project.
- 25. The petitioner submitted that the Stage-II Forest Clearance for the 4.45 km of forest land in Mysore-Kutta portion of Mysore-Kozhikode 400 kV D/C line was received from Ministry of Environment and Forests, Government of India on 7.2.2012. Subsequently, necessary lease agreements with each of the three respective Deputy Conservator of Forests were completed by 18.5.2012, 23.5.2012 and 19.3.2013. Immediately, the tree cutting activity in the forest was attempted to be taken up under police protection. However, the same was again stalled by massive protests by the locals and NGOs.
- 26. The petitioner submitted that the representatives of petitioner met the Hon'ble Chief Minister of Karnataka on 24.12.2012, requesting necessary assistance in the execution of the line. Hon'ble Chief Minister informed that DC, Kodagu is empowered to provide necessary help.
- 27. The petitioner has submitted that the NGOs filed number of public interest litigation petitions before Hon'ble High Court, Karnataka, National Green Tribunal, seeking cancellation of Forest Clearance. However, no stay was granted for any of the petitions. In the meanwhile, necessary tree clearance in the forest corridor was carried out. However, the work in the balance portion of

the 50 km was completely stalled and any attempt of resumption was leading to violent protests from the locals and NGOs at times resulting manhandling of petitioner's employees and contractor's employees.

- 28. The petitioner further submitted that Hon'ble Chief Minister of Karnataka convened a meeting with all the stakeholders on 29.4.2014. This meeting was attended by representatives of all the agitating NGOs, local representatives, officials from Forest Department apart from Hon'ble Minister of Energy and Hon'ble Minister of Forests, Government of Karnataka. After taking the views of all the stake holders, a technical committee was formed to look into various alternatives suggested and submit their report. This committee submitted their report to State Government in August 2014 reiterating that the route selected by the petitioner is the most optimum and feasible route.
- 29. Further, in October, 2014, Chief Secretary, Government of Karnataka convened a meeting with petitioner along with district administration, forest department and directed all concerned to extend full co-operation and assistance to petitioner in completing work in priority. The execution works in Mysore-Kutta line recommenced in November, 2014 with assistance from Government of Karnataka and Ministry of Power.
- 30. Further, Application No. 414/2013 in the National green Tribunal (NGT) (SZ), Chennai was filed by Coorg Wild Life Society for quashing the order wherein forest clearance was given to petitioner. NGT disposed of the application saying that the contentions put forth by the applicant as devoid of merits and are

not maintainable since it is barred of limitations. Against this Judgment, Coorg Wild Life Society again filed an application in NGT Principle bench (New Delhi), Principle bench which was again disposed. Final Judgment was given by Supreme Court in WP 15028 against the verdict of NGT on 4.2.2015.

- 31. The petitioner submitted that they have approached all the concerned in the State as well as Central administration seeking necessary help to complete the inter-state line of national importance. The detailed chronology of events with regard to the status of the line is enclosed as **Annexure-I**.
- 32. KSEB submitted that delay in construction is a State specific issue and the increase in cost due to this delay may be met by Government of Karnataka as a special package and other beneficiaries of the project may not be made liable to bear additional cost due to delay in construction. TANGEDCO submitted that the petitioner is liable to bear the loss due to delay in execution of the project, which is not attributable to the beneficiaries and requested the Commission to negate the petitioners request to declare the delay under uncontrollable factors and condone the delay. In response, the petitioner submitted that as per Regulation 43 of the 2014 Tariff Regulations, there is no such provision wherein additional cost due to delay at any particular location/state of a transmission line has to be borne by that specific State.
- 33. In view of the above it is observed that time over-run in commissioning of the transmission asset is on account of RoW issues and delay in forest

clearance. The alternate route alignment of the line proposed by the local land owners, coffee planters and NGOs, passing through the Wild Life Sanctuary was not found feasible. The petitioner had also raised the issues and approached all the concerned in the State Government as well as Central Government seeking necessary help. The petitioner had also raised the concerns and sought assistance in the Standing Committee on Power System Planning of Southern Region and Southern Region Power Committee. The time involved in final forest clearance was 90 months (7.8.2004 to 7.2.2012) from the date of submission of proposal to Nodal Officer, Bangalore. However, the time consumed in final forest clearance was 82 months (29.3.2005 to 7.2.2012) from the date of investment approval. Various cases were also filed in the instant assets which caused time delay. The final case WP 15028 against verdict of NGT in Supreme Court was disposed of on 4.2.2015. It is evident from the submissions and documents placed on record that the petitioner has made efforts to complete the inter-state line in time. We are of the view that the time over-run 94 months and 18 days from the date of scheduled COD in commissioning of the transmission asset is beyond the control of the petitioner and it cannot be attributed to the petitioner. Accordingly, the time over-run in case of the instant asset is condoned and accordingly IDC and IEDC for the delay are allowed to be capitalised.

Cost Over-run

34. The total estimated completion cost as on 31.3.2019 submitted by the petitioner along with the petition is ₹73357.91 lakh which is exceeding the RCE cost of ₹62017 lakh. The petitioner has submitted that the cost variation is

mainly due to increase in IDC, IEDC etc. on account of time over-run. In this regard the petitioner was directed to submit the RCE-II. The petitioner has submitted RCE-II vide affidavit dated 22.4.2016. TANGEDCO has submitted that the completion cost is very high in comparison to approved cost and therefore the petitioner's claim of IDC and IEDC beyond the scheduled COD should be disallowed and tariff should be determined on the approved revised cost estimate. KSEB submitted that the capital cost of the project has increased by 20% over the original approved cost. In response, the petitioner submitted that it has submitted RCE-II of the project along with compensation details in petition. Further, submitted that as per Regulation 11 (A) (2) of the 2014 Tariff Regulations, IDC may be allowed if the delay is due to uncontrollable factors. Further, TANGEDCO requested the Commission to direct the petitioner to furnish the detailed statement of payments made and pending to be cleared. In response the petitioner submitted that it has submitted the details of balance and retention payment and revised Form-5 based on actual COD vide affidavit dated 22.4.2016.

35. KSEB submitted that the petitioner being a corporate entity can also meet the additional cost due to time over-run through adjustment from internal cash accrual of the entity. In response the petitioner submitted that a prayer has been made to compensate the huge loss of return on equity suffered by the petitioner due to the delay during the construction stage which can be done by invoking the provision of Regulation 54 and 55, "Power to Relax" and "Power to Remove Difficulties" respectively of 2014 Tariff Regulations.

36. We have considered the revised apportioned approved cost as per RCE for the computation of tariff. The details of apportioned approved cost, capital cost as on date of commercial operation and estimated additional capital expenditure incurred or projected to be incurred for the instant asset covered in the petition are as under:-

(₹ in lakh)

Approved	Approved	Capital	Additional	Additional capitalization		
apportioned	apportioned	cost as	2015-16	2016-17	2017-18	estimated
cost as per	cost as per	on COD				completion
RCE	RCE-II					cost
62017	78804	20130.77	1752.61	1843.64	312.03	76118.62

Treatment of Initial spares:

- 37. Regulation 13(d) of the 2014 Tariff Regulations provides that initial spares shall be capitalised as a percentage of plant and machinery cost upto cut-off date, subject to following ceiling norms:-
- "(a) Coal-based/lignite-fired thermal generating stations 4.0%
- (b) Gas Turbine/Combined Cycle thermal generating stations 4.0%
- (c) Hydro generating stations including pumped storage hydro generating station. 4.0%
- (d) Transmission system

(i) Transmission line	- 1.00%
(ii) Transmission Sub-station (Green Field)	- 4.00%
(iii) Transmission Sub-station (Brown Field)	- 6.00%
(iv) Series Compensation devices and HVDC Station	- 4.00%
(v) Gas Insulated Sub-station (GIS)	- 5.00%
(vi) Communication system	- 3.5%"

38. KSEB submitted that the petitioner has claimed initial spares as 1.02% for transmission line which is exceeding the ceiling limit of 1.00% specified in the 2014 Tariff Regulations. In response, the petitioner submitted that as per the Auditor Certificate dated 31.03.2016 submitted vide affidavit dated 22.4.2016,

initial spares claimed for transmission line is 0.99% of the plant and machinery cost upto cut-off date i.e. 31.3.2018 which is within the specified limit as per CERC Regulation 2014 and may be allowed. We have considered petitioners submission with respect to initial spares i.e. 0.99% and 3.44% for transmission line and sub-station section of the asset respectively which are within the ceiling limit specified in the 2014 Tariff Regulations.

Additional Capital Expenditure

- 39. The petitioner has proposed additional capitalization of ₹1752.61 lakh, ₹1843.64 lakh and ₹312.03 lakh for the year 2015-16, 2016-17 and 2017-18 respectively towards balance and retention payment under Regulation 14(1)(i) of 2014 Tariff Regulations. It is observed that total estimated completion cost including additional capitalization for 2015-16, 2016-17 and 2017-18 is within the approved apportioned cost. The additional capitalization is towards the balance and retention payment for the work within the original scope of work.
- 40. Clause 13 of Regulation 3 of the 2014 Tariff Regulations defines "cut-off" as follows:-
 - "Cut off Date" means 31st March of the year closing after two years of the year of commercial operation of whole or part of the project, and in case the whole or part of the project is declared under commercial operation in the last quarter of a year, the cut off date shall be 31st March of the year closing after three years of the year of commercial operation:"
- 41. The cut-off date for the asset works out to be 31.3.2018. The additional capitalization claimed by the petitioner is within the cut-off date. The additional capitalization for 2015-16, 2016-17 and 2017-18 is allowed under Regulation

14(1)(i) of the 2014 Tariff Regulations. The details of additional capitalization allowed is as follows:-

Cost as per Investment Approval is ₹78804 lakh							
	Additional capitalisation projected				Total	Total capital	
					addi-	cost including	
Capital cost	2015-16	2016-17	2017-18	2018-10	tional	additional	
as on COD	2013-10	2010-17	2017-10	2010-19	capita-	capitalisation as	
					lisation	on 31.3.2019	
72210.34	1752.61	1843.64	312.03	0.00	3908.28	76118.62	

Debt:Equity Ratio

- 42. Regulation 19 (1) of the 2014 Tariff Regulations specifies as under:-
 - **"19. Debt-Equity Ratio**: (1) For a project declared under commercial operation on or after 1.4.2014, the debt-equity ratio would be considered as 70:30 as on COD. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio."
- 43. The petitioner has considered debt:equity ratio as 70:30 as on COD. We have considered debt:equity ratio of 70:30 as on COD and for additional capitalization during 2015-16, 2016-17 and 2017-18. The details of the debt:equity as on the date of COD and 31.3.2019 considered for the purpose of tariff computation for the 2014-19 tariff period is as follows:-

(₹ in lakh)

Asset	As on 16.10.2015		Additional capitalization during 2014-19		As on 31.3.2019	
	Amount	(%)	Amount	(%)	Amount	(%)
Debt	50547.24	70.00	2735.80	70.00	53283.03	70.00
Equity	21663.10	30.00	1172.48	30.00	22835.59	30.00
Total	72210.34	100.00	3908.28	100.00	76118.62	100.00

Interest on Loan ("IOL")

- 44. Clause (5) & (6) of Regulation 26 of the 2014 Tariff Regulations provides as under:-
 - "(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio after providing appropriate accounting adjustment for interest capitalized:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

- (6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest."
- 45. We have considered the weighted average rate of IOL on the basis of rate prevailing as on 1.4.2015. Further, the petitioner has prayed to allow it to bill and adjust impact on interest on loan due to change in interest rate on account of floating rate of interest applicable during 2014-19 period, if any from the respondents. The IOL has been worked out in accordance with Regulation 26 of the 2014 Tariff Regulations. The petitioner's prayer to bill and adjust the impact on interest on loan due to change in interest rate on account of floating rate of interest applicable during 2014-19 period from the respondents will be considered at the time of truing up. The details of weighted average rate of interest are placed at Annexure-II and the IOL has been worked out as follows:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Gross loan opening	50547.24	51774.07	53064.61	53283.03
Cumulative Repayment upto previous year	0.00	1739.08	5622.63	9562.88
Net Loan-Opening	50547.24	50034.98	47441.98	43720.15
Additions during the year	1226.83	1290.55	218.42	0.00
Repayment during the year	1739.08	3883.54	3940.25	3948.42
Net Loan-Closing	50034.98	47441.98	43720.15	39771.74
Average Loan	50291.11	48738.48	45581.07	41745.94
Rate of Interest (%)	9.1657	9.1427	9.1086	9.0654
Interest	2115.86	4456.01	4151.79	3784.46

Return on Equity("ROE")

- 46. Clause (1)& (2) of Regulation 24 and Clause (2) of Regulation 25 of the 2014 Tariff Regulations specify as under:-
 - "24. Return on Equity: (1) Return on equity shall be computed inrupee terms, on the equity base determined in accordance with regulation 19.
 - (2) Return on equity shall be computed at the base rate of 15.50% for thermal generating stations, transmission system including communication system and run of the river hydro generating station, and at the base rate of 16.50% for the storage type hydro generating stations including pumped storage hydro generating stations and run of river generating station with pondage:"

"25. Tax on Return on Equity:

(2) Rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below: Rate of pre-tax return on equity = Base rate / (1-t)

Where "t" is the effective tax rate in accordance with Clause (1) of this regulation and shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the company on pro-rata basis by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon. In case of generating company or transmission licensee paying Minimum Alternate Tax (MAT), "t" shall be considered as MAT rate including surcharge and cess."

- 47. The petitioner has computed ROE at the rate of 20.341% by considering the MAT rate of 21.34% for the period 2015-19 after grossing up the ROE with MAT rate as per the above Regulation. The Petitioner also submitted that in addition to the condonation of delay which is beyond the control of the petitioner, an additional return on equity be allowed during the period of delay for which the petitioner reserves the right to approach the Commission subsequently.KSEB submitted that the petitioners request to allow additional RoE of 0.5% for the period of delay is not in line with any of the provisions of the 2014 Tariff Regulations. In response, the petitioner has submitted that additional Return on Equity has been prayed by the petitioner during the period of delay in the instant petition. In this regard, the petitioner has further submitted that Petition No.120/MP/2014 was filed where additional return on equity has been prayed during the period of inordinate delay which was beyond our control. The petitioner has again requested the Commission to kindly allow additional RoE claimed in the petition by invoking the provision of Regulation 54 and 55, "Power to Relax" and "Power to Remove Difficulties" respectively of 2014 Tariff Regulations.
- 48. We have gone through the submissions of the petitioner and respondent. It is observed that petitioner has not claimed additional RoE of 0.5%. However the petitioner has requested that in addition to the condonation of time over-run, which is beyond the control of the petitioner, additional RoE be allowed for the period of time over-run. We have already condoned the time over-run in commissioning of the subject assets and the IDC and IEDC have been

capitalized. Thus, we are of the view that the petitioner has been suitably compensated. The 2014 Tariff Regulations provides additional ROE for advancing commissioning of the assets as it result in savings of the IDC and IEDC. However, in the instant case, there is time over-run and increase in IDC and IEDC. Further, as per the 2014 Tariff Regulations, Return on Equity is part of Annual Fixed Charges i.e., tariff which is to be recovered after actual COD and there is no provision in 2014 Tariff Regulations for additional RoE before the COD. Thus, the petitioner's prayer for additional ROE on account huge delay is not maintainable.

- 49. TANGEDCO has submitted that difference in tax liabilities should not be passed on to the beneficiaries unless there is any amendment in the provisions in Income Tax Act providing retrospective effect. In response the petitioner submitted that the grossed up ROE is subject to truing up based on the actual tax paid along with any additional tax or interest, duly adjusted for any refund of tax including the interest received from IT authorities, pertaining to the tariff period 2014-19 on actual gross income of any financial year. Any under-recovery or over-recovery of grossed up ROE after truing up shall be recovered or refunded to the beneficiaries on year to year basis.
- 50. The petitioner has further submitted that adjustment due to any additional tax demand including interest duly adjusted for any refund of the tax including interest received from IT authorities shall be recoverable/adjustable after completion of income tax assessment of the financial year.

- 51. KSEB has submitted that petitioner has not commissioned any communication equipments in the newly constructed line. Further, as per Regulation 24(2)(iv) of the 2014 Tariff Regulations the rate of return of a new project shall be reduced by 1% for such period as may be decided by the Commission, if the transmission system is found to be declared under commercial operation without commissioning of data telemetry, communication system up to load dispatch centre or protection system. Hence requested to reduce RoE by 1% till commissioning of the communication system. In response, the petitioner submitted that it has submitted the trial operation certificate dated 14.10.2015 and RLDC certificate dated 8.3.2016 vide affidavit dated 22.4.2016 vide which successful commissioning of the communication system upto SRLDC and data telemetry has been notified.
- 52. KSEB submitted that petitioner has not submitted calculation of effective tax rate hence requested Commission to direct the petitioner to furnish the details of effective tax rate for calculation of RoE. In response, the petitioner submitted that the effective tax rate of 21.34% for the year 2015-16 has been considered in the instant petition for calculation of Grossed up rate of RoE. Further, submitted that the petitioner is expected to pay MAT during 2015-16 and accordingly MAT rate has been followed for grossing up RoE.
- 53. Regulation 24 read with Regulation 25 of the 2014 Tariff Regulations provides for grossing up of return on equity with the effective tax rate for the purpose of return on equity. It further provides that in case the generating

company or transmission licensee is paying Minimum Alternative Tax (MAT), the MAT rate including surcharge and cess will be considered for the grossing up of return on equity. The petitioner has submitted that MAT rate is applicable to the petitioner's company. We have considered the MAT rate applicable during 2013-14 for the purpose of return on equity, which shall be trued up with actual tax rate in accordance with Regulation 25 (3) of the 2014 Tariff Regulations. The ROE allowed for the asset is given below:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Opening Equity	21663.10	22188.89	22741.98	22835.59
Additional Capitalization	525.78	553.09	93.61	0.00
Closing Equity	22188.89	22741.98	22835.59	22835.59
Average Equity	21925.99	22465.43	22788.78	22835.59
Return on Equity (Base Rate)(%)	15.50	15.50	15.50	15.50
Tax rate for the year (%)	20.961	20.961	20.961	20.961
Rate of Return on Equity (Pre Tax) (%)	19.610	19.610	19.610	19.610
Return on Equity (Pre Tax)	1973.63	4405.47	4468.88	4478.06

Depreciation

54. Clause (2), (5) and (6) of Regulation 27 of the 2014 Tariff Regulations provide as follows:-

"27. Depreciation:

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of transmission system, weighted average life for the generating station of the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis"

"(5) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-II** to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the station shall be spread over the balance useful life of the assets.

- (6) In case of the existing projects, the balance depreciable value as on 1.4.2014 shall be worked out by deducting the cumulative depreciation as admitted by the Commission upto 31.3.2014 from the gross depreciable value of the assets."
- 55. Clause (67) of Regulation 3 of the 2014 Tariff Regulations defines useful life as follows:-
 - "(67) '**Useful life**' in relation to a unit of a generating station and transmission system from the COD shall mean the following, namely:
 - (a) Coal/Lignite based thermal generating station 25 years
 - (b) Gas/Liquid fuel based thermal generating station 25 years
 - (c) AC and DC sub-station 25 years
 - (d) Gas Insulated Substation (GIS) 25 years
 - (d) Hydro generating station including pumped Storage hydro generating stations 35 years
 - (e) Transmission line (including HVAC & HVDC) 35 years
 - (f) Communication system 15 years"
- 56. The petitioner has claimed depreciation considering capital expenditure of ₹72210.34 lakh as on 16.10.2015 with additional capitalization of ₹1752.61 lakh, ₹1843.64 lakh and ₹312.03 lakh for 2015-16, 2016-17 and 2017-18 respectively.
- 57. We have considered the submissions of the petitioner and have computed depreciation considering capital expenditure as on 16.10.2015 and additional capitalization for 2015-16, 2016-17 and 2017-18. The weighted average useful life of the asset has been considered as 33 years for the asset in accordance with the above regulation. The details of the depreciation allowed for the asset is given hereunder:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Opening Gross block	72210.34	73962.95	75806.59	76118.62
Additional Capitalization	1752.61	1843.64	312.03	0.00
Closing Gross block	73962.95	75806.59	76118.62	76118.62
Average Gross block	73086.65	74884.77	75962.61	76118.62
Rate of Depreciation (%)	5.184	5.186	5.187	5.187
Depreciable Value	65345.63	66963.94	67933.99	68074.41
Elapsed Life of the assets at beginning of the year	0	1	2	3
Weighted Balance Useful life of the assets	33	32	31	30
Remaining Depreciable Value	65345.63	65224.86	62311.37	58511.52
Depreciation	1739.08	3883.54	3940.25	3948.42

Operation & Maintenance Expenses ("O&M Expenses")

The petitioner has computed normative O&M Expenses as per Regulation 58. 29(4)(a) of the 2014 Tariff Regulations. Accordingly, the petitioner's entitlement to O&M expenses have been worked out as given hereunder:-

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Norm (₹ lakh/km)				
Double Circuit (Two and Three conductor)	0.731	0.755	0.780	0.806
Line (km)				
400 kV D/C Mysore-Kozhikode line	215.524	215.524	215.524	215.524
Total O&M Expenses (Line) (₹lakh)	157.55	162.72	168.11	173.71
Norm (₹ lakh/bay)				
400 kV	62.3	64.37	66.51	68.71
220 kV	43.61	45.06	46.55	48.10
Number of bay				
400 kV	6	6	6	6
220 kV	6	6	6	6
Total O&M Expense (bay) (₹in lakh)	635.46	656.58	678.36	700.86
Total O&M Expense (line & bay) (₹in lakh)	364.00	819.30	846.47	874.57

- 59. TANGEDCO submitted that the Commission had arrived at O&M norms for 2014-19 considering a 10% margin over and above the effective CAGR. Further, there is no provision in the Regulation for revision of O&M charges based on actual, hence TANGEDCO requested to negate petitioners request for revision of AFC on account of wage revision. In response the petitioner submitted that norms for O&M Expenses for the tariff period 2014-19 have been arrived on the basis of normalized actual O&M Expenses during the period 2008-13. Further, submitted that being a Central Public Sector Unit (CPSU), the scheme of wage revision is binding on the petitioner and the wage revision of the employees of the petitioner is due during the 2014-19 tariff period and actual impact of wage hike, which will be effective at a future date, has not been factored in fixation of the normative O&M rate specified for the tariff period 2014-19. The petitioner has prayed to be allowed to approach the Commission for suitable revision in the norms of O&M Expenses for claiming the impact of such increase.
- 60. The O&M Expenses have been worked out as per the norms of O&M Expenses specified in the 2014 Tariff Regulations. As regards impact of wage revision, any application filed by the petitioner in this regard will be dealt with in accordance with the appropriate provisions of the 2014 Tariff Regulations.

Interest on Working Capital ("IWC")

61. As per 2014 Tariff Regulations the components of the working capital and the interest thereon are discussed hereinafter:-

(i) Receivables



As per Regulation 28(1) (c) (i) of the 2014 Tariff Regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis of 2 months transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months transmission charges.

(ii) Maintenance Spares

Regulation 28 (1) (c) (ii) of the 2014 Tariff Regulations provides for maintenance spares @ 15% per annum of the O&M Expenses from 1.4.2014. The petitioner has claimed maintenance spares for the instant asset and value of maintenance spares has accordingly been worked out as 15% of O&M Expenses.

(iii) O & M Expenses

Regulation 28 (1) (c) (iii) of the 2014 Tariff Regulations provides for operation and maintenance expenses for one month to be included in the working capital. The petitioner has claimed O & M Expenses for the instant asset and value of O & M Expenses has accordingly been worked out by considering 1 month O&M Expenses.

(iv) Rate of interest on working capital

Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2014 or as on 1st April of the

year during the tariff period 2014-15 to 2018-19 in which the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later. Further, the Bank Rate' means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof for the time being in effect plus 350 basis points. The rate of interest on working capital considered is 13.50% (SBI Base Rate of 10% plus 350 basis points).

62. The interest on working capital allowed for the asset is shown in the table below:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Maintenance Spares	54.60	122.90	126.97	131.19
O & M expenses	30.33	68.28	70.54	72.88
Receivables	1057.81	2317.16	2290.55	2235.81
Total	1142.74	2508.33	2488.06	2439.88
Rate of Interest (%)	13.50	13.50	13.50	13.50
Interest	154.27	338.62	335.89	329.38

Annual Transmission Charges

63. The detailed computation of the various components of the annual fixed charges for the asset for the tariff period 2014-19is summarised below:-

(₹ in lakh)

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Gross Block				
Opening Gross Block	72210.34	73962.95	75806.59	76118.62
Additional Capitalization	1752.61	1843.64	312.03	0.00
Closing Gross Block	73962.95	75806.59	76118.62	76118.62

	(pro-rata)	2016-17	2017-18	2018-19
Average Gross Block	73086.65	74884.77	75962.61	76118.62
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Depreciation				
Rate of Depreciation (%)	5.184	5.186	5.187	5.187
Depreciable Value	65345.63	66963.94	67933.99	68074.41
Elapsed Life of the assets at beginning of the year	0	1	2	3
Weighted Balance Useful life of the assets	33	32	31	30
Remaining Depreciable Value	65345.63	65224.86	62311.37	58511.52
Depreciation	1739.08	3883.54	3940.25	3948.42
Interest on Loan				
Gross Normative Loan	50547.24	51774.07	53064.61	53283.03
Cumulative Repayment upto Previous Year	0.00	1739.08	5622.63	9562.88
Net Loan-Opening	50547.24	50034.98	47441.98	43720.15
Additions	1226.83	1290.55	218.42	0.00
Repayment during the year	1739.08	3883.54	3940.25	3948.42
Net Loan-Closing	50034.98	47441.98	43720.15	39771.74
Average Loan	50291.11	48738.48	45581.07	41745.94
Weighted Average Rate of Interest on Loan (%)	9.1657%	9.1427%	9.1086%	9.0654%
Interest	2115.86	4456.01	4151.79	3784.46
Return on Equity				
Opening Equity	21663.10	22188.89	22741.98	22835.59
Additions	525.78	553.09	93.61	0.00
Closing Equity	22188.89	22741.98	22835.59	22835.59
Average Equity	21925.99	22465.43	22788.78	22835.59
Return on Equity (Base Rate) (%)	15.50	15.50	15.50	15.50
MAT Rate for the year 2013-14(%)	20.961	20.961	20.961	20.961
Rate of Return on Equity (%)	19.610	19.610	19.610	19.610
Return on Equity (Pre Tax)	1973.63	4405.47	4468.88	4478.06
Interest on Warling Conital	_			
Interest on Working Capital	54.00	400.00	400.07	404.40
Maintenance Spares	54.60	122.90	126.97	131.19
O & M expenses	30.33	68.28	70.54	72.88
Receivables	1057.81	2317.16	2290.55	2235.81
Total	1142.74	2508.33	2488.06	2439.88
Interest	154.27	338.62	335.89	329.38

Particulars	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Annual Transmission Charges				
Depreciation	1739.08	3883.54	3940.25	3948.42
Interest on Loan	2115.86	4456.01	4151.79	3784.46
Return on Equity	1973.63	4405.47	4468.88	4478.06
Interest on Working Capital	154.27	338.62	335.89	329.38
O & M Expenses	364.00	819.30	846.47	874.57
Total	6346.84	13902.95	13743.28	13414.89

Filing Fee and Publication Expenses

64. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses, in terms of Regulation 52 of the 2014 Tariff Regulations. The petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with clause (1) of Regulation 52 of the 2014 Tariff Regulations.

Licence Fee and RLDC Fees and Charges

65. The petitioner has requested to allow the petitioner to bill and recover License fee and RLDC fees and charges, separately from the respondents. The petitioner shall be entitled for reimbursement of licence fee and RLDC fees and charges in accordance with Clause (2) (b) and (2)(a), respectively of Regulation 52 of the 2014 Tariff Regulations.

Service Tax

66. The petitioner has sought to recover service tax on transmission charges separately from the respondents, if at any time service tax on transmission is

withdrawn from negative list in future. We are of the view that the petitioner's prayer of service tax is premature.

Sharing of Transmission Charges

67. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time, as provided in Regulation 43 of the 2014 Tariff Regulations.

Reimbursement of GST

- 68. The petitioner has sought reimbursement of tax if any on account of the proposed implementation of GST w.e.f. 1.4.2016. However, it is observed that GST has not been implemented till date therefore, we are of the view that the petitioner's prayer of reimbursement of GST is premature.
- 68. This order disposes of Petition No. 276/TT/2015.

Sd/-Sd/-(Dr. M. K. Iyer) (A.S. Bakshi) Member Member

Annexure-I Chronology of Forest clearance Mysore-Kozhikode line in Karnataka

S.No	Date / Period	Activity
1	20.01.2003	Approval of the project in the standing committee on power system planning in Southern Region (16th meeting)
2	07.08.2004	Submission of Forest proposal to Nodal officer, Bangalore
3	20.09.2004	On the advice of Nodal officer, separate proposals for each division were submitted
4	April 2004	Completion of detailed survey in forest
5	June 2005	Concurrence of the proposal by Deputy Conservator of forests
6	September'05	Inspection by CFs
7	12.10.05 for the portion under CF, Mysore 04.08.06 for the portion under CF, Madikkeri	Submission of proposal to by CFs to PCCF
8	13.11.2006	PCCF has advised CF for verification of involvement of additional forest lands (Jamma, Bane, Devarakadu and other Deemed forest)
9	Dec'2006 - Dec'2008	Meetings/Correspondence with Government of Karnataka at various levels including Honourable Governor, Honourable Chief Minister, Chief Secretary, Principal Secretaries etc
10	16.03.2007	Principal Secretary (F&E), Government of Karnataka advised POWERGRID to sort out the objections raised by public of Kodagu District before processing forest proposal
11	18.12.2007 11.09.2008 09.02.2008	Meetings with Principal Secretary (Environment & Forests) for delinking right of way issues in Kodagu district with Forest clearance for 23. 166 hectares.
12	29.12.2007	Route map was again submitted to concerned Deputy Conservators of forests (Madikkeri & Virajpet) and CF, Madikkeri requesting them to identify additional forest lands, if any and no response received from them
13	07.07.2008	Director (transmission) MOP, Govt of India, with senior officers of POWERGRID met Principal Secretary, GoK for early resolution of forest issue
13A	08.08.2007	Forest clearance received for forest in Kerala portion.
14	01.09.2008	CF Madikeri has clarified the issues raised by PCCF in the letter dated 4/8/2008 regarding survey no of proposed diversion, compensatory afforestation and NPV
15	24.10.2008	PCCF has forwarded the proposal of forest clearance of 23.166 hectares to Government of Karnataka stating that the proposal is incomplete

27	15.10.2009	ED (SRTS-II) addressed a letter to MD/KPTCL, briefing the outcome of the Meeting held on 12/10/2009 and once again requested cooperation in resolving the ROW and Forest clearance issues.
26	12.10.2009	A Meeting chaired by Member (Power System) was held at Bangalore on 12.10.2009 in which representatives of SRPC, KPTCL, KSEB and POWERGRID participated. The alternate route options, suggested by Govt. of Karnataka, were debated in detail and found not feasible. The findings were also later briefed to MD/KPTCL by Member (Power System.)
25	25.09.2009	ED (SRTS-II) appraised MD/KPTCL on the present status of the Project and sought cooperation in resolving the ROW and Forest clearance issues.
24	17.09.2009	Present status of the Line was reviewed in 11th SRPC Mtg.
23	22.08.2009	DC, Kodagu convened a meeting with participation from POWERGRID and Public representatives including Coffee Associations. Meeting concluded with strong protest from Public associations against the construction of the line in Kodagu district and suggested for re-routing the line through D-line of National forests / Wild life sanctuaries.
22	10.07.2009	Mr Lokesh Chandra, Director (Transmission) MOP, Govt of India, with senior officers of POWERGRID met Principal Secretary, Forests, GoK for early recommendation of Forest proposal to MOEF, Gol. Prinicpal Secretary, Forest advised PCCF, GoK to examine the involvement of deemed forest lands in the alignment in Kodagu district. She also advised DC, Kodagu to take up with the Public associations of Kodagu to allow completion of the balance survey of the line in Kodagu.
21	18.05.2009	PCCF , Karnataka was apprised the issues and he has informed that the proposal can be forwarded after ascertaining the forest status of Coffee plantation/private areas in Kodagu district under which the line transverses
20	05.05.2009	Chief Minister, Karnataka was apprised the issues and he has agreed to look into the issues
19	26.03.2009	Also Honorable minister of Power, Government of India has requested Chief Minister, Karnataka to for his kind intervention in the matter for requisite clearance
18	3.3.2009	Principal Secy, Forest & Environment, Govt of Karnataka has requested PCCF, Bangalore to forward the recommendations to Government
17	16.12.2008	Honorable minister for Power for Karnataka a meeting with Energy department, Forest officials, District collector and POWERGRID to resolve the issue and reiterated the decisions of meeting held on 12/12/08
16	12.12.2008	Principal Secy, Forest & Environment, Govt of Karnataka conducted a meeting with Forest officials, District collector and POWERGRID to resolve the issue and agreed to forward the proposal to Gol for the approval

28	19.10.2009	Honorable Chief Minister of Kerala has requested Chief Minister, Karnataka for his kind intervention in resolving the Forest Clearance and ROW issue in Kodagu for early completion of the line vide his DO letter dated 19/10/2009
29	02.11.2009	ED and GM (Projects) requested MD, KPTCL to assist in expediting recommendation of forest clearance proposal by State Forest Dept to MOEF, Gol. MD, KPTCL advised CF, KPTCL to help POWERGRID to take up the matter with PCCF, Karnataka Govt.
30	17.11.2009	GM (Projects) met CF, KPTCL and sought help in taking with PCCF for recommending the forest proposal to MOEF, GOI.
31	26.11.2009	PCCF, Karnataka Govt advised Conservator of Forests, Madikere to examine once again the forest proposal as per the Forest Act & MOEF guideline and submit report.
32	18.12.2009	Construction status of the line was reviewed in 12th SRPC meeting
33	11.01.2010	Details of Route alignment sought by CF, Madikere furnished
34	05.02.2010	Met new FCCF, Bangalore and apprised on the Forest Clearance issue
35	06.01.2010	Hon'ble MoP, Govt. of India, requested the Chief Minister of Karnataka for his kind intervention in the matter of requisite clearance.
36	11.02.2010	Mr Ravi kant, Joint Secy, MOP alongwith ED, SR-II met MD, KPTCL and reviewed the issue. A meeting with PCCF shall be arranged before 25.02.10
37	31.03.2010	CF, Madikeri, recommended the Forest Proposal for further necessary action to PCCF, along with compliance to Forest Rights Act.
38	08.06.2010	On 08/06/2010, vide letter no. A5(2)GFL.CR.11/05-06 PCCF(Head of Forest Force)Bangalore, recommended the forest proposal to the Principal Secretary to the Govt. of Karnataka, F.E&E with a request to move the proposal with the Govt. of India for approval of diversion of 23.166ha. of Forest land in favour of POWERGRID. Under Sec-2 of Forest (Conservation). However, In his letter, CCF, had also quoted the following-i) The DCF, Madikeri, Virajpat and Honsur Divisions have reported that the area proposed forms part of Mysore Elephant Reserve and is adjoining to Rajiv Gandhi National Park. ii) The conservator of Forests, Kodagu Circle, Madikeri has reported that there is resistance from the local people for the project. iii) The President, Grama Panchayat, Maldare in his letter dated 22-3-2010 has stated that there are no Tribals and Other Traditional Forest Dwellers residing in the proposed area and there are no claims on the said land. In the letter dated 15-03-2010, it is stated that the village Panchayat has decided not to give consent for the project.

		,
39	Stalemate continued till July 2010.	Subsequent to the above, follow up action continued with the Principal Sec. FE&E, Govt of Karnataka, However, they insisted that POWERGRID, first resolve the issue of ROW in coffee plantation area in Kodagu District and then only the issue of forest clearance shall be moved further. Power Grid informed that the issue of ROW in non forest area shall be take care of once the forest clearance is obtained.
40	07.08.2010.	Off late, Principal Sec, F.E&E agreed to move the proposal to the RMOEF (Central) after consent of State Head.
41	18.09.2010	The proposal forwarded to the Hon'ble Chief Minister of Karnataka for his consent. Subsequently, the Chief Minister, Karnataka, gave his consent on 18/09/10.
42	22.09.2010	Draft letter put up for moving the proposal to RMOEF (central) by Principal Sec, F.E & E, Govt of Karnataka.
43	19.10.2010	Addl. Chief Sec, Govt. of Karnataka, forwarded the proposal to the RMOEF (Central) Bangalore.
44	27.10.2010 to 30.11.2010	Proposal was under scrutiny with the CCF (Central). Held discussion with the DCF/CCF central on 3 to 4 Occasions. Clarified various queries/Explained the urgent need of clearance /Submitted required inputs time to time.
45	22.12.2010	RMOEF seeks comments on following issues: i) Comments of Chief Wild Life Warden as the area proposed for diversion forms part of Mysore Elephant reserve and adjoining to the Rajeev Gandhi National Park. ii) Proposal be examined as per the guide lines of MoE&F dtd.03/08/2009 under the ST and other traditional forest Dwellers (recognition of Forest Rights Act 2006 in respect of the area falling under Maldare Grama Panchayat.
46	05.01.2011	Discussed with CCF further in the 1st week of Jan'11on the above issue. The CCF insisted that the point ii) is very much required to be obtained for taking any further action in this regard. The issue is being taken up with the Principal Sec's office.
47	10.01.2011	Attended Principal Sec's write a letter addressed to PCCF, Aranya Bhavan in connection with the above.
48	21.01.11	Attended PCCF office Aranya Bhavan, Met CCF, Wild Life and CCF (Nodal Officer) Forest Conservation and apprised them the issues raised by CCF (central) and requested them for their comments in favour of POWERGRID. CCF (wild life) assured of taking action but waited for PCCF's advice.
49	28.01.2011	PCCF/CCF assured of taking action immediately and shall ask Wild life for their comments.

50	01.02.2011	PCCF's (Head of Forest) advice to CCF (Wild life) awaited till 01.02.2011.
51	09.02.2011	PCCF (Head of Forest Force) advised PCCF (Wild life & Chief wild life warden) to put up his comments on the issues indicated at SI No-45(ii) above.
52	22.02.2011	PCCF (Wild life & Chief wild life warden) asked CCF & Field Director (Project Elephant) Mysore, to furnish his comments on the above.
53	16.03.2011	CCF & Field Director (Project Elephant) Mysore inspected the line corridor of 4.455 km in forest area along with POWERGRID official on 16/03/2011. He further asked POWERGRID to provide information about additional clearance, reliability of protection system to be followed for the line which has been furnished by POWERGRID.
54	17/03/2011	DGM, Engg, POWERGRID, RHQ, provided the information sought stating that additional 6mtr extension will be provided wherever required with high reliability protection system. It was also informed that so far there was no recorded evidence of causality to wild life due to POWERGRID's line in any forest area.
55	22.03.2011	CCF & Field Director (Project Elephant) Mysore, forwarded his report containing 5 pages to PCCF (Wild life & Chief Wild Life Warden). The brief of the report as follows i)Besides the additional extension of towers and safety measures suggested, the report said to contain following recommendation- a) Adequate compensation by POWERGRID in case of death to wild life due to high voltage. b) Scheme with an award for engaging a person to co-ordinate safety measures. c) Permission from NECA d) Assistance to the forest Dept. in terms of providing vehicle/man power/fund support whenever needed. e) Any other conditions which PCCF (HoFF)/PCCF (wild life) may impose time to time in the interest of conservation of forest and wild life.
56	19.03.2011	The Joint Secretary, MoP. Govt of India, Dr. M. Ravikanth, in his D.O.No 03/10/2010-Trans to Principal Sec(Energy) Govt of Karnataka, requested her intervention in the issue of ROW and Forest clearance for expeditious implementation of this inter-state Power Transmission Project.
57	06.04.2011	In response to the above, the Addl Chief Secretary, Energy, Govt. of Karnataka, wrote a letter to E.D. Power Grid, SRTS-II with her intention to convene a meeting with the Chairman, Coffee Board, PGCIL, PCCF and the D.C. Kodagu on these issues. A detailed note on the subject has been sought.

58	15.04.2011	The PCCF (Wild life) & Chief Wildlife Warden recommended the proposal to PCCF (HoFF), Bangalore with due recommendations of CCF Project Elephant, Mysore dated 22.03.2011.
59	21.04.2011	The Additional Chief Secretary to the Govt of Karnataka convened the meeting with ED POWERGRID, Revenue Secretary, GOK; Chairman, Coffee Board; MD KPTCL; CCF (Nodal Officer) and the D.C. Kodagu.
60	27.04.2011	PCCF (HoFF) recommended the proposal with the recommendations of CCF (wildlife) to the Principal Secretary, FEE, GoK provided the consent from Maldare Grama Panchayat is obtained by POWERGRID.
61	30.04.2011	Minutes of the meeting held on 21.04.2011 chaired by Addl CS released – next meeting proposed in May 1st week to review the subject.
62	11.05.2011	Sri. VP. Joy, Chairman, Kerala State Electricity Board met Principal Secretary (Forest Ecology and Environment) Govt of Karnataka, regarding forest clearance.
63	12.05.2011	The Principal Secretary to Govt of Karnataka, Forest Ecology and Environment furnished the additional information sought by CCF (Central), MoEF vide letter dated 22.12.2010 (comments of Chief Wildlife Warden on the area proposed for diversion forms part of Mysore Elephant Reserve and is adjoining the Rajiv Gandhi National Park)
64	13.05.2011	The additional information furnished by Principal Secretary, FEE, GOK handed over to the CCF (central) and requested to expedite the matter.
65	31.05.2011	CCF (Central) wrote back to Principal Secretary Forest Ecology & Environment, Govt of Karnataka to furnish the consent letter of Maldare Gram Panchayat.
66	17.06.2011	Head of Forest Force issued letter addressing the Principal Secretary FEE, GoK; stating the declaration of Maldare Gram Panchayat that there are neither permanent residents nor any cultivation by scheduled caste/tribe community nor any traditional permanent forest dwellers and any claims made as per the Forest Rights Act 2006.
67	20.06.2011	Additional Chief Secretary Smt. Shamim Banu facilitated a meeting with Sri Nanaiah, MLC Kodagu District for his cooperation in resolving the ROW issues through the 50Kms in Coffee estates and paddy fields in Kodagu district. He said that the project is being opposed by the coffee farmers of kodagu and advised to take the line through the wildlife sanctuary and national park rather the coffee estates & paddy fields. However he said if the speaker and CM are convinced then he would also support.

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68	21.06.2011	Met the Energy Minister Kum. Shobha Karandlaje, along with ACS Smt.Shamim Banu in KPTCL and sought her assistance in resolving the forest clearance and ROW issues in implementation of the project. She assured support in early resolution of the ROW issues.
69	22.06.2011	Mr. Kesavan PS to MoSP discussed the forest clearance status with CCF (Central), RMoEF and sought his support in expediting the forest clearance in implementation of the line.
70	22.06.2011	The Principal Secretary FEE, GoK forwarded the Forest Dept letter to the CCF (Central), RMoEF, Bangalore for further needful action.
71	23.06.2011	Hon'ble MoSP Shri. KC Venugopal met the Hon'ble CM of Karnataka Shri B.S. Yeddyurappa and Energy Minister Kum. Shobha Karandlaje, Forest Minister Shri. Vijay Shanker along with JS MoP, Director PGCIL, ED SRTS – II and other POWERGRID officials in the CM's chamber to resolve the ROW & Forest Clearance issues impeding the implementation of the project. The CM assured full support to the project and said he would hold discussions with the people's representatives in Kodagu and resolve the ROW constraints.
72	23.06.2011	Hon'ble CM, energy minister, forest minister and POWERGRID officials met the Hon'ble speaker Sri. Bopaiah. Energy Minister briefed the importance of the project and the constraints to the speaker. CM emphasized on the project need and advised support to the project in the interest of the state. The speaker assured support to the project.
73	27.06.2011	Met the CCF, RMoEF and sought his cooperation in expediting the clearance process. He said would put up the proposal to State Advisory Group (SAG) meeting scheduled in July'11 for further recommendation and issuance of clearance.
74	19.07.2011	Meeting held with Energy Minister Smt. Shobha Karandlaje, who has instructed the Principal Secretary Forest Ecology & Environment to clear proposal in the SAG meeting scheduled on 20.07.2011.
75	20.07.2011	SAG meeting held at RMoEF and recommended for clearance.
76	27.07.2011	Meeting held with Sri. Appachu Ranjan, MLA Madikeri to appraise the importance of the project and sought cooperation in ROW issues. He assured support to the project.
77	22.07.11, 25.07.11, 02.08.11,	Proceedings under scrutiny with the CCF (Central). Held discussion with the DCF/CCF central on 3 occasions to process the minutes and forward the proposal to MoEF Delhi with SAG recommendations.
78	05.08.2011	The proposal recommended and forwarded by RMoEF to MoEF, New Delhi.

79	22.08.2011	The Additional Director General, MoEF raised following clarifications and sent back the file to CCF, RMoEF, Bangalore Since the area comes within Mysore Elephant Reserves and adjoining Rajiv Gandhi National Park in the Karnataka Portion, its need to be examined what is the situation in Kerala Part of the proposed Transmission Line. Secondly, the detail of the tower to be erected in the forest area and its likely impact on the wildlife during construction and service life period to be examined. If there is absolutely no possibility of avoiding the sanctuary area by the way of alternative alignment, user agency should also dispel the doubt in the mind of villagers through interaction with them to understand their reservation.
80	22.09.2011	CCF, RMoEF addressed the above clarifications and forwarded the file to MoEF, New Delhi 23.09.11
81	26.09.2011	Hon'ble MoSP Sri. Venugopal met the Energy Minister Kum.Shobha Karandlaje to expedite the ROW issues. She assured to resolve the same with the Coffee board with 10 days. Hon'ble MOSP also assured to take up the issue with the Minister of Environment & Forest, GOI Smt. Jayanthi Natarajan.
82	11.10.2011	Proposal cleared by the Hon'ble MoEF
83	12.10.2011	Proposal forwarded to RMoEF for further action.
84	22.10.2011	Meeting held with Sri. H Vishwanath, MP, Mysore and appraised the constraints in the project and sought cooperation in resolving the ROW issues.
85	28.11.2011	Stage 1 clearance obtained from MoEF.
86	05.11.2011	Communication from CCF to DCF's Madikeri, Virajpet and Hunsur to communicate the Demand note for Compensatory Afforestation & Net Present Value
87	10.11.2011 & 17.11.2011	DCF's communicated the amount to be deposited towards NPV and CA
88	22.11.2011	POWERGRID complied with the stage1 compliance by depositing the CA, NPV amount and erection of concrete pillars (Rs.2.93 crore) to CAMPA Account.
89	24.11.2011 & 25.11.2011	Compliance report submitted by DCF Madikeri, Virajpet & Hunsur to CCF (nodal officer), Forest Dept, Govt of Karnataka.
90	29.11.2011	Letter sent from PS to Energy Minister to Chief Secretary to the Hon'ble Chief Minister for fixing a meeting with the peoples representatives from kodagu district for resolving the ROW issues.
91	08.12.2011	PCCF (HOFF) submitted the compliance to the Additional Chief Secretary, Forest Ecology and Environment, Govt of Karnataka.
92	28.12.2011	Additional Chief Secretary, Forest Ecology and Environment, Govt of Karnataka sent the file to Forest Minister for his signature.

93	10.01.2012	Met with Energy Minister Kum.Shobha Karandlaje to expedite the ROW issues, she informed that her ministry is awaiting dates from CM office for convening meeting with the people's representatives.
94	12.01.2012	Met the Principal Secretary to the CM and sought his support in discussing the issue with CM and call for a meeting of people's representatives from Kodagu for resolving the constraints in construction.
95	07.02.2012	Stage 2 final forest clearance obtained from MoEF
96	22.02.2012	Met the Deputy conservator of forests (DCF)- Hunsur, Madekeri and Virajpet Divisons and informed regarding the stage – II approval and further requesting for arranging the felling of trees and demarcation etc.,
96	02.03.2012	State Government issued order for diversion of forest land in continuation to the MoEF clearance.
97	21.02.2012 & 22.02.2012	Met the DCFs – Hunsr, Madikeri & Virajpet and requested for permitting us to take up the survey works. Submitted a draft copy of the lease Agreement for their concurrence.
98	10.03.2012	Survey works in the forest under Hunsur division, Mysore District started.
99	14.03.2012	Local villagers along with Cauvery sena activist stopped the works.
100	14.03.2012	Met the DC/Madekeri for his intervention, he stated that he will come bask to us after discussing with DCF/Madekeri and as such had asked us to meet after two days.
101	16.03.2012	Met DC/Madekeri again in presence of DCF, Madekeri. It was stated that POWERGRID may arrange for a high level meeting with the villagers & the activist for resolving the issues prior to taking up any further works in the forest stretch as well as in Madekeri district.

Chronology of ROW issue in Kodagu District

1	Jul'06 & Aug'06	Survey teams threatened & stopped by local public & Coffee Planters of Kodagu district. Deputy Commissioner, Kodagu advised to convince the public to carry out the works
2	08.09.06	The techno-economic considerations of route alignment was explained to Mr Muthana, President Coorg Wild Life Society who had suggested to explore alternative routes.
3	15.09.06	ED, POWERGRID addressed to Chief Secretary, GoK for his intervention in the matter.
4	18-25 Sep'06	Cauvery Sena group obstructed the works. During the meetings, the Coffee Growers Associations suggested POWERGRID to route the line through National Forest / Reserve Forests

5	13.10.06	POWERGRID alongwith Members of Coffee Associations visited the D-line (Mysore & Kodagu district border) of Nagarhole National Park for studying the feasibility. Non-feasibility of permission for using D-line corridor in the Nagarhole National forest due to prevailing Gol / Supreme Court guidelines was explained to the Associations but in vain.
6	06.01.07	POWERGRID alongwith Members of Coffee Associations met the Secretary (Forests), GoK who had confirmed non-feasibility of permissions through National parks / wild life Sanctuaries due to prevailing GoI guidelines / Supreme Court directives. Coffee associations informed that they will not allow the line to be constructed in their areas.
7	31.01.07	CMD, POWERGRID addressed Chief Secretary seeking intervention in the matter.
8	13.02.07	Met Chief Secretary, GoK for his intervention in the matter.
9	21.03.07	Hon'ble Union Minister of Power addressed to Hon'ble Chief Minister, GoK for early resolution of ROW.
10	26.03.07	Tried to attempt construction in Kodagu but stopped by group of people and matter taken to the notice of DC, Kodagu who had informed that the issue was very sensitive & was referred to State Govt for necessary guidance.
11	07.04.07	Sought necessary police protection from DC, Kodagu to carry out the works, however did not materialize.
12	12.04.07	DC, Kodagu assured to arrange public meeting during May'07 but did not materialize.
13	18.05.07	MD, KPTCL addressed Deputy Commissioners of Kodagu and Mysore for extending support to POWERGRID for construction of the line.
14	23.05.07	Executive Director, POWERGRID addressed Chief Secretary seeking intervention in the matter.
15	05.07.07	POWERGRID interacted with Coffee Growers Associations who were adamant in maintaining their stand not to allow the line to pass through Coffee areas.
16	22.08.07	Executive Director, POWERGRID and MD, KPTCL met Shri Revanna, Hon'ble Minister for Power, GoK who had assured to look into the issue.
17	Sep'07- Nov'07	No further developments due to prevailing political situation in the state.
18	11.01.08	On the advice of DC, Kodagu, the construction activity was commenced in Kodagu under heavy police protection but was to be discontinued due to severe protests by a large group led by Shri Arun Machiah, MLC.
19	15-16 Jan'08	Massive protesting rallies and public meetings held by Kodagu Coffee Associations against the construction of the line

20	16.01.08	CMD, POWERGRID apprised Hon'ble Governor of Karnataka on the issue
21	11.02.08	ED, POWERGRID apprised Mr Nayak, Advisor to Governor as per the advice of Hon'ble Governor.
22	07.03.08	DC, Kodagu convened meeting with POWERGRID and members of Coffee Growers Associations. The meeting concluded with Coffee associations maintaining their stand not to allow the line to pass through their areas and suggesting POWERGRID to explore alternative routes through forests including D-line of Nagarhole National Park.
23	07.07.08	Mr Lokesh Chandra, Director (Transmission), MOP along with ED, SR-II and ED (CMG),CC of POWERGRID met Principal Secretary(Energy), GoK with regard to ROW issue in Kodagu district and Forest Clearance issues. Principal Secretary (Energy) had consented to convene a meeting with all the concerned departments of State Govt and Coffee Associations to resolve the issues to enable construction of the line.
24	23.09.08	ED, SR-II and GM (Projects) met Principal Secretary (Energy), GoK who had assured to convene a meeting of all concerned with ROW and Forest Clearance issues during second week of Oct'08.
25	16.12.08	Minister of energy ,Government of Karnataka has taken a meeting of all state Government officials in December 2008 and advised District collector Kodagu to convene a meeting of all concerned including elected representatives for settlement of issues and commencement of construction works including survey
26	17.02.09	DC, Kodagu has conducted a meeting with representatives of the land owners and POWERGRID and requested the public to allow POWERGRID to carry out the survey. It was also decided that another meeting is to be called soon with public for wider participation of the land owners which is expected after elections in May 2009.
27	26/3/09	Also Honorable minister of Power, Government of India has requested Chief Minister, Karnataka to for his kind intervention in the matter for requisite clearance
28	5/5/2009	Chief Minister, Karnataka was apprised the issues and he has agreed to look in to the issues.
29	10/07/09	Mr Lokesh Chandra, Director (Transmission) MOP, Govt of India, with senior officers of POWERGRID met Principal Secretary, Forests, GoK for early recommendation of Forest proposal to MOEF, GoI. Prinicpal Secretary, Forest advised PCCF, GoK to examine the involvement of deemed forest lands in the alignment in Kodagu district. She also advised DC, Kodagu to take up with the Public associations of Kodagu to allow completion of the balance survey of the line in Kodagu.
30	22/08/09	DC, Kodagu convened a meeting with participation from POWERGRID and Public representatives including Coffee Associations. Meeting concluded with strong protest from Public

		associations against the construction of the line in Kodagu district and suggested for re-routing the line through D-line of National forests / wild life sanctuaries.
31	17/09/2009	Present status of the Line was reviewed in 11th SRPC Meeting.
32	25/09/2009	ED (SRTS-II) appraised MD/KPTCL on the present status of the Project and sought cooperation in resolving the ROW and Forest clearance issues.
33	12/10/2009	A Meeting chaired by Member (Power System) was held at Bangalore on 12.10.2009 in which representatives of SRPC, KPTCL, KSEB and POWERGRID participated. The alternate route options, suggested by Govt. of Karnataka, were debated in detail and found not feasible. The findings were also later briefed to MD/KPTCL by Member (Power System.)
34	15/10/2009	ED (SRTS-II) addressed a letter to MD/KPTCL, briefing the outcome of the Meeting held on 12/10/2009 and once again requested cooperation in resolving the ROW and Forest clearance issues.
36	19/10/2009	Honorable Chief Minister of Kerala has requested Chief Minister, Karnataka for his kind intervention in resolving the Forest Clearance and ROW issue in Kodagu for early completion of the line vide his DO letter dated 19/10/2009
37	18.12.09	Construction status of the line was reviewed in 12th SRPC meeting
38	06.01.2010	Hon'ble MoP, Govt. of India, requested the Chief Minister of Karnataka for his kind intervention in the matter of requisite clearance.
39	11.02.2010	Mr Ravi kant, Joint Secy, MOP alongwith ED, SR-II met MD, KPTCL and reviewed the issue.
40	Stalemate continued till July 2010.	Forest Clearance pursue continued with the Principal Sec. FE&E, Govt of Karnataka, however, they insisted that POWERGRID, first resolve the issue of ROW in coffee plantation area in Kodagu District and then only the issue of forest clearance shall be moved further. Power Grid informed that the issue of ROW in non forest area shall be take care of once the forest clearance is obtained.
41	07.08.2010.	Off late, Principal Sec, F.E&E agreed to move the proposal to the RMOEF (Central) after consent of State Head.
42	18.09.2010	The Forest Clearance proposal forwarded to the Hon'ble Chief Minister of Karnataka for his consent. Subsequently, the Chief Minister, Karnataka, gave his consent on 18.09.10
43	22.09.2010	Draft letter put up for moving the proposal to RMOEF (central) by Principal Sec, F.E & E, Govt of Karnataka.
44	19.10.2010	Addl. Chief Sec, Govt. of Karnataka, forwarded the proposal to the RMOEF (Central) Bangalore.

45	27.10.2010 to 30.11.2010	Proposal was under scrutiny with the CCF (Central). Held discussion with the DCF/CCF central on 3 to 4 Occasions. Clarified various queries/Explained the urgent need of clearance /Submitted required inputs time to time.
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47	05.01.2011	Discussed with CCF further in the 1st week of Jan'11 on the above issue. The CCF insisted that the point ii) is very much required to be obtained for taking any further action in this regard. The issue is being taken up with the Principal Sec's office.
48	10.01.2011	Attended Principal Sec's office and obtained a letter addressed to PCCF in connection with the above.
49	21.01.2011	Attended PCCF office, Met CCF, Wild Life and CCF (Nodal Officer) Forest Conservation and apprised them the issues raised by CCF (central) and requested them for their comments in favour of POWERGRID. CCF (wild life) assured of taking action but waited for PCCF's advice.
50	19.03.2011	The Joint Secretary, MoP. Govt of India, Dr. M. Ravikanth, in his D.O.No 03/10/2010-Trans to Principal Sec(Energy) Govt of Karnataka, requested her intervention in the issue of ROW and Forest clearance for expeditious implementation of this inter-state Power Transmission Project.
51	06.04.2011	In response to the above, the Addl Chief Secretary, Energy, Govt. of Karnataka, wrote a letter to E.D. Power Grid, SRTS-II with her intention to convene a meeting with the Chairman, Coffee Board, PGCIL, PCCF and the D.C. Kodagu on these issues. A detailed note on the subject has been sought.
52	15.04.2011	The PCCF (Wild life) & Chief Wildlife Warden recommended the proposal to PCCF (HoFF), Bangalore with due recommendations of CCF Project Elephant, Mysore dated 22.03.2011.
53	21.04.2011	The Additional Chief Secretary to the Govt of Karnataka convened the meeting with ED POWERGRID, Revenue Secretary, GOK; Chairman, Coffee Board; MD KPTCL; CCF (Nodal Officer) and the D.C. Kodagu.
54	27.04.2011	PCCF (HoFF) recommended the proposal to the Principal Secretary, FEE, GoK provided the consent from Maldare Grama Panchayat is obtained by POWERGRID.
55	30.04.2011	Minutes of the meeting held on 21.04.2011 chaired by Addl CS released – next meeting proposed in May 1st week to review the subject.

56	11.05.2011	Sri. VP. Joy, Chairman, Kerala State Electricity Board met Principal Secretary (Forest Ecology and Environment) Govt of Karnataka, regarding forest clearance.
57	12.05.2011	The Principal Secretary to Govt of Karnataka, Forest Ecology and Environment furnished the additional information sought by CCF (Central), MoEF vide letter dated 22.12.2010 (comments of Chief Wildlife Warden on the area proposed for diversion forms part of Mysore Elephant Reserve and is adjoining the Rajiv Gandhi National Park)
58	13.05.2011	The additional information furnished by Principal Secretary, FEE, GOK handed over to the CCF (central) and requested to expedite the matter.
59	31.05.2011	CCF (Central) wrote back to Principal Secretary Forest Ecology & Environment, Govt of Karnataka to furnish the consent letter of Maldare Gram Panchayat.
60	17.06.2011	Head of Forest Force issued letter addressing the Principal Secretary FEE, GoK; stating the declaration of Maldare Gram Panchayat that there are neither permanent residents nor any cultivation by scheduled caste/tribe community nor any traditional permanent forest dwellers and any claims made as per the Forest Rights Act 2006.
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62	21.06.2011	Met the Energy Minister Kum. Shobha Karandlaje, along with ACS Smt.Shamim Banu in KPTCL and sought her assistance in resolving the forest clearance and ROW issues in implementation of the project. She assured support in early resolution of the ROW issues.
63	22.06.2011	Mr. Kesavan PS to MoSP discussed the forest clearance status with CCF (Central), RMoEF and sought his support in expediting the forest clearance in implementation of the line.
64	23.06.2011	Hon'ble MoSP Shri. KC Venugopal metthe Hon'ble CM of Karnataka Shri B.S. Yeddyurappa and Energy Minister Kum. Shobha Karandlaje, Forest Minister Shri. Vijay Shanker along with JS MoP, Director PGCIL, ED SRTS – II and other POWERGRID officials to resolve the ROW & Forest Clearance impeding the project. The CM assured full support and said he would hold discussions with the people's representatives from Kodagu and resolve the ROW constraints.

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65	23.06.2011	Hon'ble CM, Energy Minister, Forest Minister and POWERGRID officials met the Hon'ble speaker Sri. Bopaiah. Energy Minister briefed the importance of the project and the constraints to the speaker. CM emphasized on the project need and advised support to the project in the interest of the state. The speaker assured support to the project.
66	19.07.2011	Meeting held with Energy Minister Smt. Shobha Karandlaje, who inturn instructed the Principal Secretary Forest Ecology & Environment, Govt of Karnataka to clear the Forest proposal at the earliest.
67	27.07.2011	POWERGRID met Sri. Appachu Ranjan, MLA Madikeri to appraise the importance of the project and sought cooperation in ROW issues. He assured support to the project.
68	24.08.2011	POWERGRID met the Hon'ble Speaker Karnataka Legislative Assembly Sri. K.G.Bopaiah and sought his support in resolving the ROW issues. He assured support and also advised POWERGRID to appraise the constraints and important benefits in this project to Sri.H.Vishwanath, Cong MP of Mysore.
69	26.09.2011	Hon'ble MoSP Sri. Venugopal met the Energy Minister Kum.Shobha Karandlaje to expedite the ROW issues. She assured to resolve the same with the Coffee board with 10 days. Hon'ble MOSP also assured to take up the issue with the Minister of Environment & Forest, GOI Smt. Jayanthi Natarajan.
70	22.10.2011	POWERGRID met Sri. H Vishwanath, MP, Mysore and appraised the constraints in the project and sought cooperation in resolving the ROW issues.
71	28.11.2011	Stage 1 Forest clearance obtained from MoEF.
72	22.11.2011	POWERGRID complied with the Stage1 compliance by depositing the CA, NPV amount and cost towards demarcation of forest (Rs.2.93 crore) to CAMPA Account.
73	29.11.2011	Letter sent from PS to Energy Minister to Chief Secretary to Hon'ble Chief Minister for fixing a meeting with people's representatives from Kodagu &resolve ROW issues.
74	10.01.2012	POWERGRID met Energy Minister Kum. Shobha Karandlaje to expedite ROW issues, she informed that her ministry is awaiting dates from CMO for the meeting.
75	12.01.2012	POWERGRID sought support of Principal Secretary to CM in discussing the issue with CM and call for a meeting of people's representatives from Kodagu for resolving the constraints in construction.
76	07.02.2012	Stage 2 final forest clearance obtained from MoEF
77	02.03.2012	State Government issued order for diversion of forest land in continuation to the MoEF clearance.
78	10.03.2012	Survey works started in forests under Hunsur division, Mysore District.
79	14.03.2012	Local villagers along with Cauvery sena activists stopped the works.

80	21.04.2012	Hon'ble CM Sri. Sadananda Gowda was appraised about the hurdles being faced in implementation of the project in Kodagu District. Sought his support in convening meeting with the stake holders in resolving the issues.
81	03.05.2012	Met the Hon'ble Energy Minister Kum.Shobha Karandlaje and Hon'ble speaker Sri.KG Bopaiah to resolve the ROW constraints. Energy minister called the Chief Secretary and DC Madikeri and informed them to provide all administrative assistance to POWERGRID in carrying out construction works.
82	11.05.2012	Instruction were issued by the Chief Secretary ,Government of Karnataka to DC, Kodagu for extending all assistance to POWERGRID.
83	17.05.2012 & 23.05.2012	Agreements signed with Madikeri and Virajpet DFO's in connection with forest clearance compliance.
84	08.06.2012	Survey started in the forest stretch from Kutta end with administrative support of police and revenue inspector.
85	15.06.2012	Met collector Madikeri, he assured support in carrying out the work. He also assured to identify adequate revenue staff in carrying out assessment of compensation.
86		Adequate protection and support being provided by state administration in carrying out work on regular basis.
88	21.06.2012	Secretary (Power),Gol met Chief Secretary ,Karnataka and sought co-operation for resolving the ROW issue in Kodagu district.
89	11.07.2012	Survey works could not progress as planned due to rains and terrain. After survey of around 02 kms in the coffee estates (Huvinakadu, Chinhomes & Subbaiah estates) notices were issued to the estate owners on 11.07.2012 for the tower footings.
90	12.07.2012	Requested DFO, Virajpet for tree cutting permission.
91	19.07.2012	Subsequently after completion of the survey works in Manu estate and tree enumeration in the entire line corridor of about 03-04 kms stretch, DCF, Virajpet was once again requested for tree cutting permission.
92	25.07.2012	DC/Kodagu was requested for finalization of the compensation
93	04.08.2012	DFO/Virajpet gave permission for cutting of trees under the tower footings in Huvinakadu, Appaiah & Subbaiah coffee estates. Preliminary works for Foundation excavation at Tholpatty end (Kutta) started.
94	07.08.2012	DC/Kodagu calls POWERGRID officials and local revenue authorities for a meeting on 10.08.12 to decide about the compensation.
95	08.08.2012	Cauvery Sena releases a press statement in Vijaya Karnataka stating that the High tension line will cause severe damages to the public and the environment.
96	10.08.2012	Meeting held at DC office Kodagu for finalization of compensation.

97	20.08.2012	The survey works were in progress and about 08 kms of survey was completed including in the paddy fields. Cavery sena had agitated and stalled the survey works. They had threatened the surveyor and the team. Police had interfered and released the survey team.
98	21.08.2012	DC,Madikeri convened another meeting in which POWERGRID officials, DCF,Wild life Madikeri, Superintendent of Police, Madikeri, Director Coffee Board, Madikeri and the concerned Revenue authorities were present.
99	30.08.2012	There was a press release from DC/Kodagu office requesting the public not to hear to the rumours being spread and to co-operate for construction of the line. Further the compensation amount finalized was also mentioned in the said press release. The same has appeared in Shakthi, Vijaya Karnataka papers on 31.08.2012.
100	11.09.2012	When the survey works were in progress near Srimangala in the paddy field owned by Sri.Bollera Shivappa, of Nalkeri village, the owner had filed a written complaint to the Police stating that POWERGRID officials have entered is field without his permission. The agitators surrounded POWERGRID team and the survey team and threatened them. Circle Inspector Kutta had arrived at site and controlled the situation and released the POWERGRID officials from the clutches of the agitators.
101	18.09.2012	Requested DC/ Kodagu to resolve the ROW issues.
102	26.09.2012	DC/Kodagu replies that District Administration is extending its full support and suggests that it will be better if POWERGRID deposits the compensation amount in the state treasury or nationalized bank.
103	24.09.2012 and 01.10.2012	DC/Madikeri had requested the Principal Secretary, Finance Dept, Karnataka to authorize to get the compensation amount deposited in the Misc. PD account no: 844300106024 A/c.8443(3123002) of DC,Kodagu and also to give permission to pay compensation to the identified land owners in case of default in payment of compensation by POWERGRID.
104	01.10.2012	Principal Secretary accords approval for DC/Kodagu proposal.
105	06.10.2012	Two nos of foundations at Tholpatty end, Kutta completed.
106	08.10.2012	POWERGIRD submitted to DC,Kodagu, two DDs each for Rs.5 crores (totaling to Rs.10 crs), bearing nos: 799404 & 799405 dtd: 05.10.15,drawn on SBI, in favour of DC,Kodagu District, as Security deposit for the compensation payable.
107	09.10.12	Press statement / notice on behalf of POWERGRID was issued from DC office Kodagu, requesting the public to kindly co-operate, not to hear to the rumours and the compensation amount towards the damages payable.

108	10.10.12	Meeting called by Tahsildar but chaired by Deputy Tahsildhar,Virajpet alongwith other revenue officials & POWERGRID officials with the land owners and the agitators was organized at Srimanagala. The agitators who were present during the occasion caused lot of disturbances stating that the meeting needs to be presided by higher officials and hence the meeting could not take off. DC,Kodagu has stated that a meeting will be convened at the earliest.
109	22.10.2012	A meeting between the local land owners, POWERGRID official and Revenue authorities chaired by ADC, Kodagu was convened at Srimangala on 22.10.12. The meeting was mainly attended by the Cauvery Sena agitators and Sri. Arun Machaiah, Ex-MLC. The agitators were just stating their problems, complaining about the local administration and talking against the Government. They were not hearing or allowing POWERGRID officials / ADC to talk. The meeting was adjourned without any decision. DC, Kodagu has stated that a meeting will be convened at the earliest after discussing with the Principal secretary.

110	28-11-2012	Director(Projects) Met Hon'ble Chief Minister, Karnataka and sought the assistance in resolving ROW issues. In the meeting CM, Karnataka clarified that the DC, Kodagu is empowered to provide all necessary support for expeditious completion of the project
111	24-12-2012	ED (SRTS-II) had meeting with Chief Secretary, Govt. of Karnataka and sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line. He has assured to schedule a meeting with Chief Minister, Govt. of Karnataka
112	28-12-2012	ED (SRTS-II) had meeting with Principal Secretary (Energy), Govt. of Karnataka and sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line
113	08-01-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK and Principal Secretary (Energy), Govt. of Karnataka and sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line. Chief Secretary to GoK has assured to schedule a meeting with Chief Minister, Govt. of Karnataka
114	17-01-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK and sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line. He has assured to schedule a meeting with Chief Minister, Govt. of Karnataka
115	22-01-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line. He has assured to schedule a meeting with Chief Minister, Govt. of Karnataka
116	23-01-2013	ED (SRTS-II) had meeting with Hon'ble Home Minister, Karnataka and sought assistance in resolving the ROW issues in Yelahanka LILO lines and Mysore –Kutta 400kV D/C line.

117	11-02-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK and sought assistance in resolving the ROW issues in Yelahanka Iline & Mysore-Kutta Lines
118	04-03-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK and sought assistance in resolving the ROW issues in Yelahanka LILO lines & Mysore-Kutta Line
119	05-03-2013	ED (SRTS-II) had meeting with Principal Secretary(Energy) to GoK aand sought assistance in resolving the ROW issues in Yelahanka LILO lines & Mysore-Kutta Line
120	23-03-2013	DC,Kodagu has issued order to provide KSRP Protection.
121	03-04-2013	60 No's Police Force was mobilized for deputing in Mysore-Kutta Lines
122	04-04-2013	Additional 100 No's police force was mobilized .However, the same was withdrawn citing the electoral reasons
123	04-04-2013	ED (SRTS-II) had meeting with Chief Secretary to GoK and sought assistance in resolving the ROW issues in Yelahanka LILO lines & 765 kV Dharmapuri-Madhugiri Lines
124	06-04-2013	Secretary (POWER),GOI & ED (SRTS-II) had meeting with Chief Secretary to GoK and sought assistance in resolving the ROW issues in Yelahanka LILO lines , 765 kV Dharmapuri-Madhugiri Lines & Mysore-Kutta Lines. Chief Secretary assured to provide all assistance only after the completion of elections I,e after 10-05-2013
125	17-05-13	After the completion of elections, DC,Kodagu issued order for Police Protection to the forest department for cutting of trees in the 3.94 kM Forest stretch.
126	22-05-13	Cauvery Sena group obstructed the tree cutting works by the forest department in Dubare Forest area.
127	25-05-13	AGM(PMS) met Shri Narsimha Raju, PS to Hon'ble CM, Karnataka and briefed the ROW issues and sought the state Govt's intervention in resolving the ROW issues along with the appointment with Hon'ble CM,Karnataka

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128	01-06-2013	CMD (POWERGRID) Met Hon'ble Chief Minister, Karnataka and
		sought the assistance in resolving ROW issues. CM, Karnataka
		assured to provide all assistance.
129	24-06-2013	ACS(Energy) issued letter to Shri B K Singh, PCCF, Bangalore for
		giving permission to cut the trees in the forest stretch in Kodagu Dt.
130	19-09-2013	AGM(PMS) has met the Hon'ble Minister of Forest, ecology &
		Environment Shri Ramanatha Rai and briefed him the latest project
		status and sought the intervention of Government of Karnataka in
		completing the project
131	24-09-2013	GM(Projects& commercial) & AGM(PMS) has met the Hon'ble
		Minister of Forest, ecology & Environment Shri Ramanatha Rai at
		KODAGU and briefed him the latest project status and sought the
		intervention of Government of Karnataka in completing the project
132	20-10-2013	Tree cutting Work was restarted on 20-10-2013 but was again
		stopped due to the Order from the Hon'ble High Court ,Karnataka
		(WP No: 14029/2008 dated 08-10-2013) regarding review of

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149	24-12-2013	ED/SR-II along with AGM/PMS met the Principal Secretary(energy) ,
		Government of Karnataka and sought the intervention of GoKA in
		resolving the ROW issues.
150	+	foundation works at location No:32/6 commenced.
151	27-12-2013	ED/SR-II along with AGM/PMS met the Principal Secretary to the
		Hon'ble Chief Minister of Karnataka and sought the appointment with
		the Hon'ble Chie Minister and the intervention of GoKA in resolving
		the ROW issues.
153	08-01-2014	CMD(POWERGRID) Met Hon'ble Chief Minister, Karnataka and
		briefed the renewed progress of the Transmission line.
154	23-01-2014	In NGT, the matter regarding the review of the forest approval
		granted to POWERGRID was heard & posted for 26-02-2014
155	02-02-2014	ED,SR-II had a meeting with the Hon'ble Minister of Energy
		(Karnataka) and sought the assistance of GoKA in resolving the ROW
		issues.
156	15-02-2014	A demonstration has been organized infront of Mysore Substation by
		Karnataka Rajya Raithu Sangha(KRRS), Mandya between 12:00 to
		14:45 Hrs. Around 100 members participated in the demonstration
157	21-02-2014	A meeting has been called by
		Addl. Chief Secretary (Forest, Environment & Ecology), GoKA based
		on the appeal of the Coorg Wild Society, Madikeri to review the
		project.ACS(FEE) opined that the routes suggested by the Cauvery
		Sena & Coorg Wildlife Society through National Parks & Wildlife
		Sanctuary would be a disaster to the Environment, if implemented.
158	24-02-2014	A demonstration has been organized infront of DC, Office Kodagu by
		Karnataka Rajya Raithu Sangha(KRRS)
159	25-02-2014	Work held up due to the bandh called by Cauvery Sena, Coorg
	&26-02-	Wildlife Society and Karnataka Rajya Raitha Sangha
	2014	
160	26-02-2014	The petition filed by Coorg Wildlife Society has been heard at NGT
		and the matter was posted for hearing on 25-04-2014
161	28-02-2014	AGM(Karnataka Projects) visited the Madikeri and met the CCF
		(newly appointed), DC , SP and sought the support of District
		Administration in executing the project.
162	28-02-2014	AGM/KTK Proj met Shri Nanjudaiah Gowda, Raitha Sangha leader
		and briefed him the project details and requested him not to support
		the agitation of NGOs as their claims are baseless.
162	01-03-2014	AGM (Karnataka Projects) had a meeting with the Resident editor
		,The Hindu and explained him the details of the project in reference to
		the misleading article published on 25-02-2014 regarding the project.
		The Resident editor assured to look into the matter.
163	03.03.14	AGM(KTK Proj) met the Spl. Correspondence, The Hindu, Shri
		Jeevan Chinnappa and explained him the POWERGRID's keenness
		to complete the project.
164	04.03.14	Meeting with Nodall Officer, Aaranya Bhawan
165	11.03.14	ED(SR-II) & AGM(KTK Projects) has a Meeting with Addl.
		Ch.Secretary (Energy) Shri Patnaik at MS Bldg - ACS (Energy)
		informed SP / Madikeri to give police protection even during the
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		General Election period (may be withdrawn around polling days)
166	18-03-14	AGM/KTK Proj visited the construction locations at Kutta end.
167	19-03-14	AGM/KTK Proj met the DC(Kodagu),SP(Kodagu) and sought the
		assistance of GoKA for resolving the ROW issues.
168	20-03-14	AGM/KTK Proj met Shri Puttanaiah ,MLA and briefed him the project
		details and requested him not to support the agitation of NGOs/Raitha
		Sangha as their claims regarding felling of 1,00,000/ 50,000 trees (or)
		the reduction in the water flow of R.Cauvery are baeless.
169	25.03.14	AGM/KTK Proj met the ACS to the Hon'ble CM and sought the
		assistance of GoKA.ACS assured POWERGRID to extend the full
170	00.04.004.4	support after 17-04-2014 (completion of General Elections)
170	08.04.2014	AGM(KTK Projects) met DC, Kodagu and Discussed the tree cutting
		permission issues in the non-forest area and requested for issuing the order. Further, assistance from the administration sought for
		commencing the works in the paddy fields
171	21 04 2014	AGM(KTK Projects) met ACS to the Hon'ble CM of Karnataka and
'' '	21.01.201	ACS (Energy) and Sought the assistance of the Administration for
		restarting the Mysore Kutta Works.
172	22.04.2014	
		Administration for restarting the Mysore Kutta Works.
173	25-04-2014	AGM(KTK Projects) met MD(CHESCOM) and Explained the details
		of the project and requested to put up the same to GoKA for
		expediting the RoW issues in Mysore Kutta TL.
174	26.04.2014	6 7
		Mysore Kutta to assess the ground situation.

175	29.04.2014	Hon'ble Chief Minister of Karnataka has convened a meeting with all the stake holders of 400 kV D/C Mysore Kutta TL and constituted a technical committee consisting of CPRI, Forest Officials and environmentalist to look into the alternate routes and to submit report within 15 days
176	08-05-2014	AGM(KTK Projects) met ACS to the Hon'ble CM of Karnataka and ACS (Energy) and requested for early releasing of Minutes of the Chief Minister Meeting held on 29.04.14
177	09-05-2014	GoKA has issued notification constituting the technical committee of the following members:1)DG,CPRI-Chiarman 2) Prof R Sukumar, IISC, Bangalore-member 3) Ajay Mishra ,APCCF(Wild Life),Bangalore-member
178	13-05-2014	NGT hearing was done in the WP No;414/2013 at Chennai.
179	05-06-2014	Meeting with Smt.Jyoti Arora, JS/MOP at 1200 Noon at MOP/New Delhi - To review the Critical TLs (ROW). The status of this line has been appraised.
180	12-14 Jun'14: 12.06.2014	The Technical Committee visited Maldare end of the line and received the suggestions for alternate routes from the locals.
181	12.06.2014	WP 15028 against verdict of NGT withdrawn by petitioner.
182	13.06.2014	The Technical Committee visited Kutta end of the line and received the suggestions for alternate routes from the locals.

183	14.06.2014	The Technical Committee visited Nagarhole National Park for assessment			
184	07.07.2014	Appl no:894 dt: 25.09.2014 in the National Green Tribunal Principle bench (New Delhi) disposed by NGT.			
185	11.08.2014	AGM(KTK Projects) along with ED(SR-II) and ED(ESMD) has attendance the meeting convened by the Chief secretary, Karnataka regarding the Right of Way Issues in the TL. Chief Secretary had directed DC, Kodagu to put up the report on the progress of the line.			
186	18.08.2014	The Technical committee has submitted it's report to the Government of Karnataka and in it's report gave a favorable consideration of the existing alignment.			
187	22.08.2014	AGM(KTKL Projects) met ACS(Energy) in Bangalore and sought the assistance of Government of Karnataka in resolving the RoW Issues.			
188	26.08.2014	The Secretary to the Gol, Ministry of Power had convened a meeting at New Delhi in which ACS(Energy) along with DCs of Kolar, Kodagu & Bangalore Rural participated, it has been decided to extend all support to complete the 400 kV D/C Mysore Kutta TL and all other lines passing in the vicinity of Bangalore.			
189	25.09.2014	The case has been heard before the Hon'ble Central empowered Committee constituted by the Hon'ble Supreme Court.			
190	15.10.2014	ED(SR-II) has requested ACS (Energy) to convene a meeting to resolve the issues and resumption of work in subject line.			
191	29.10.2014	The Chief Secretary has convened a meeting with POWERGRID along with District administration and Forest Department and directed to ensure full co-operation and assistance to POWERGRID in completing the works on priority.			
192	19.11.2014	Work in Mysore-Kutta line has recommenced with survey gang.			
193	13.01.15	Appl no:894 dt: 25.09.2014 in the National Green Tribunal Principle bench (New Delhi) - Principle bench of green tribunal disposed the case.			
194	04.02.15	WP 15028 against verdict of NGT in supreme court –petition disposed.			
195	14.10.2015	Mysore-Kozhikode line has been commissioned			

ANNEXURE-II DETAILS OF LOAN BASED ON ACTUAL LOAN PORTFOLIO 2014-19

Particulars	Interest Rate (%)	Loan deployed as on COD	Additions during the tariff period	Total
BOND XX-doco-	8.93%	20	0	20.00
BOND XXI-doco-	8.73%	122	0	122.00
BOND XXII-doco-	8.68%	916	0	916.00
BOND XXIV-doco-	9.95%	9049	0	9049.00
BOND XXV-doco-	10.10%	7867	0	7867.00
BOND XXVI-doco-	9.30%	4983	0	4983.00
BOND XXVIII-doco-	9.33%	6320.12	0	6320.12
BOND XXX-doco-	8.80%	2582.6	0	2582.60
BOND XXXI-doco-	8.90%	2157	0	2157.00
BOND XXXIII-doco-	8.64%	5079	0	5079.00
BOND XXXIV-doco-	8.84%	1515	0	1515.00
BOND XXXV-doco-	9.64%	151	0	151.00
BOND XXXVI-doco-	9.35%	559	0	559.00
BOND XXXVII-doco-	9.25%	690	0	690.00
BOND XXXVIII-doco-	9.25%	1000	0	1000.00
SBI (21.03.2012)-doco-	9.55%	628.13	0	628.13
BOND XLIX-doco-	8.15%	1817.64	0	1817.64
Proposed Loan 2015-2016 (8.40%)-doco-	8.40%	5090.75	0	5090.75
Total		50547.24	0.00	50547.24

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN **FOR TARIFF PERIOD 2014-19**

(₹ in lakh)

Particulars	2015-16	2016-17	2017-18	2018-19
Gross Opening Loan	50547.2	50547.2	50547.2	50547.2
Cumulative Repayment of loan upto previous year	12722.4	14868.4	18417	21965.7
Net Loan Opening	37824.9	35678.9	32130.2	28581.5
Additions during the year	0	0	0	0
Repayment during the year	2146.01	3548.68	3548.68	3548.68
Net Loan Closing	35678.9	32130.2	28581.5	25032.8
Average Loan	36751.9	33904.5	30355.9	26807.2
Rate of Interest (%)	9.1657%	9.1427%	9.1086%	9.0654%
Interest	3368.58	3099.79	2764.99	2430.19